

GOVERNMENT OF TELANGANA  
ABSTRACT

5/203  
High Court for the State of Telangana – Amendment to Criminal Rules of Practice and Circular Orders, 1990 – Incorporation of New Chapter VIII-A under the heading “Procedure under FASTER {Fast and Secured Transmission of Electronic Records}” after Chapter VIII in Criminal Rules of Practice and Circular Orders, 1990 - Notification – Orders – Issued.

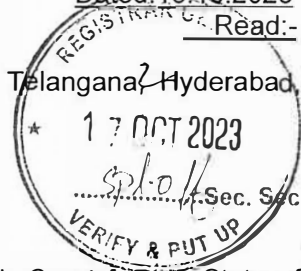
LAW (LA, LA&J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No.63

Dated: 13.10.2023

1893  
From the Registrar General, High Court for the State of Telangana, Hyderabad, Letter ROC.No.2320/SO/2021, Dated: 26.08.2022.

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**ORDER:**

In the circumstances stated by the Registrar General, High Court for the State of Telangana, Hyderabad in the letter read above, the Government of Telangana hereby issue the following Notification which shall be published in the Extraordinary Issue of Telangana Gazette.

**NOTIFICATION**

In exercise of the powers conferred by Article 227 of the Constitution of India and Section 477 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) and of all other powers hereunto enabling, the Governor of Telangana hereby makes the following amendment to the Criminal Rules of Practice and Circular Orders, 1990.

**AMENDMENT**

In the Criminal Rules of Practice and Circular Orders, 1990 after existing Chapter VIII, the following new chapter shall be inserted namely,-

**CHAPTER VIII-A**

**“Procedure under FASTER {Fast and Secured Transmission of Electronic Records}”**

**SUPREME COURT:**

- 174-A Orders/Judgements of the Hon'ble Supreme Court of India for release of accused/convicts sent by way of Fast and Secure Transmission of Electronic Records (FASTER) to the official e-mail Ids of Subordinate Courts are authentic one and equal to certified copy of the Order/Judgement;
- 174-B Order/Judgements of the Hon'ble Supreme Court of India for release of accused/convicts sent by way of Fast and Secure Transmission of Electronic Records (FASTER) to the official e-mail Ids of Jails are authentic copies;
- 174-C On filing the memo on behalf of the accused along with downloaded Order/Judgement copy from the Official Website, the Advocate shall state in the memo that he/she has downloaded the order from the Supreme Court website. The Administrative Officer/Chief Ministerial Officer of the Court concerned shall verify the order from the official website of the Hon'ble Supreme Court and the e-mail of the concerned Court and make an endorsement to that effect and place the same before the Court;
- 174-D The Public Prosecutor shall also obtain necessary instructions in this regard and assist the Court;
- 174-E The Presiding Officer, on the same day, shall dispose of the same and dispatch the release order to the Jail authorities concerned forthwith through e-mail or any other electronic mode;

(P.t.o)

174-F In cases of anticipatory bail, the burden to verify the authenticity of the copy is on the Station House Officer concerned and if necessary, he should obtain necessary instructions from the Public Prosecutor's Office and complete the process on the same day expeditiously as per law;

174-G The Jail authorities on receipt of the release orders shall release the accused forthwith;

**HIGH COURT:**

174-H The Registry shall upload the Bail Orders in Criminal Petitions, Criminal Revisions and Criminal Appeals of the High Court in the Official website of the High Court;

174-I The Advocate/Parties shall download the order copy from the High Court's Official Website along with case details which are available in the case status information;

174-J The Advocate/Parties while filing memo on behalf accused for furnishing sureties, shall state that he/she has downloaded the order copy from the High Court's Official website;

174-K The Administrative Officer/Chief Ministerial Officer of the Court concerned shall verify the order from the official website of the Hon'ble High Court and the e-mail of the concerned Court and make an endorsement to that effect and place the same before the Court;

174-L The Public Prosecutor shall also obtain necessary instructions in this regard and assist the Court;

174-M The Presiding Officer, on the same day, shall dispose of the same and dispatch the release order to the Jail authorities concerned forthwith through e-mail or any other electronic mode;

174-N In cases of anticipatory bail, the burden to verify the authenticity of the copy is on the Station House Officer concerned and if necessary, he should obtain necessary instructions from the Public Prosecutor's Office and complete the process on the same day expeditiously as per law;

174-O On receipt of release orders by the Jail authorities through e-mail or any other electronic mode, the accused shall be released forthwith;

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

R. THIRUPATHI  
SECRETARY TO GOVERNMENT  
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To  
The Commissioner of Printing, Stationery and Stores Purchase,  
Hyderabad (with a request to publish in the Telangana Gazette  
and send 10 copies directly to the High Court for the State of Telangana).  
The Registrar General, High Court for the State of Telangana at Hyderabad.

**Copy to:-**

The P.S. to Hon'ble Governor of Telangana.  
The P.S. to Hon'ble Chief Minister.  
The P.S. to Hon'ble Minister (Law).  
The P.S. to Secretary, Law Department.  
The Law (F) Department.  
Sf/Sc.

//FORWARDED:: BY ORDER//

  
SECTION OFFICER

**HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD**

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**Endt.Roc.No.2320/SO/2021**  
**G.O.Ms.No.63, dt.13.10.2023.**

**Dated:19.10.2023**

**"Communicated."**

*Eam*  
*19/10/23*  
**REGISTRAR GENERAL**

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana. {with a request to place before the Hon'ble the Chief Justice, for His Lordship's kind perusal}
- 2) All the Personal Secretaries to all the Hon'ble Judges {with a request to place the same before Hon'ble Judge, for kind perusal}
- 3) All the Registrars, High Court for the State of Telangana.
- 4) All the Unit Heads in the State of Telangana. {With a request to circulate the same to all the Presiding officers working in Your unit}
- 5) The Director, Telangana State Judicial Academy, Secunderabad.
- 6) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 7) The Secretary, H.C. Legal Service Committee, Hyderabad.
- 8) The Director, High Court Arbitration & Mediation Centre, Hyderabad.
- 9) The Section Officers: E Section, OP Cell, Supreme Court Section, Current Section and Special Cell.

